

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-1171/2016

IN THE MATTER OF:

Intelligrape Software Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391& 394 of the Companies Act

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Vikrant Rohila, Advocate
For the RD(NR) Delhi : Mr. Manish Raj, Company Prosecutor
For the OL, Delhi : Ms. Chetna Kandpal, Company Prosecutor

ORDER

Learned Counsel for the RD and Official Liquidator state that a copy of the paper book dated 28.07.2017 in the form of additional affidavit of the transferor company has been received and they need some time to examine the same and file their respective reply. Reply (s) be filed within four weeks with a copy in advance to the learned Counsel for the petitioner.

List for arguments on 6th September, 2017.

Sdl-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sdl-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

01.08.2017
V. Sethi